



## INDEX

<b>Sl. No</b>	<b>Contents</b>	<b>Page No.</b>
1	Introduction	2
2	Solid Waste Management	4
3	Bio-medical Waste Management	6
4	Plastic Waste Management	8
5	Construction and Demolition Waste (C&D)	10
6	Polluted River Stretches	10
7	Industrial Pollution Control	10
8	Conservation of water bodies	11
9	Prevention of illegal Sand Mining	14

## INTRODUCTION

Hon'ble National Green Tribunal in A.A.No.710/2017 dated 15.07.2019 ordered regarding constitution of District Committee (as a part of District Planning Committee under Article 243 ZD) under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016.

In the above said order, it is stated that among others

*'Chief Secretaries may personally monitor compliance of environment norms (including BMW Rules) with the District Magistrate once every months. The District Magistrates may conduct such monitoring twice every month. We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016 it is necessary to have a District Environment Plan to be operated by a District committee (as a part of District Planning Committee under Articles 243 ZD).'*

In this regard, Member Secretary ANPCC requested Deputy Commissioner Nicobar District to prepare District Environment plans by constituting District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the Deputy Commissioner/ District Magistrate twice every month and shall host the same in the website for a period of one year and furnish monthly progress report to Chief Secretary to Government every month and copy of the same earmarked to ANPCC accordingly.

As per the directions, District committee was formed in the Nicobar District comprising of following members to evolve and execute District Environmental Plan.

1	Deputy Commissioner, Nicobar District	Chairman
2	Chairmans Tribal Council, Nicobar District	Member
3	Assistant Commissioners, Nicobar District	Member
4	Medical Superintendent, Nicobar District	Member
5	Veterinary Officers, Animal Husbandry, Nicobar District	Member
6	Executive Engineers, APWD, Nicobar District	Member
7	Block Development Officers, Nicobar District	Member
8	District Informatic Officer, NIC Nicobar District	Member
9	Assistant Directors (Fisheries), Nicobar District	Member
10	Divisional Forest Officer, Nicobar District	Member

**The District Environmental plans cover the following environmental issues:-**

- I. Solid Waste Management
- II. Bio-medical Waste Management
- III. Plastic Waste Management
- IV. Construction and Demolition Waste (C&D)
- V. Polluted river stretches
- VI. Industrial Pollution Control
- VII. Conservation of water bodies
- VIII. Prevention of illegal Sand mining

## 2. Solid Waste Management

The Ministry of Environment, Forest and Climate Change, Government of India has notified the Solid Waste Management Rules, 2016. As per the Rules of local body has been specified as per Rule 15 of Solid Waste Management Rules, 2016 and as per Rule 16 of the said Rules, A & N Pollution Control Board shall enforce these Rules through local bodies.

With respect to effective implementation of Solid Waste Management Rules, 2016, Hon'ble NGT had laid down several orders, of which, Hon'ble National Green Tribunal, Principal Bench on 22<sup>nd</sup> December, 2016 has passed judgement in Original Application No. 199 of 2014 filed by Mrs. Almitra Patel with regard to solid waste management.

Further, for effective implementation of the said Rules, the Hon'ble NGT in its orders dated 31.08.2018 had constituted Apex Committee, Regional Committee and State Committee, Also, as per Hon'ble NGT order dated:16.01.2019 in O.A No.606/2018, UT Level Monitoring Committee in A & N Islands is constituted and the various meetings were conducted.

### **Solid Waste generation in Nicobar District:**

In Nicobar District there are 7 Revenue villages (3 Panchayat) and 52 Tribal villages (7 Tribal Council). The solid waste generated from the said local bodies is being collected. The wet solid is either composed or vermin composed. The plastic waste is collected and partly used for recycling and partly in road laying and the inert material is disposed in the landfill sites.

**As Per Hon'ble Ngt Order Dated 15.07.2019 In O.A.No.710-713/2017, The Detailed Guidelines To Be Followed In Respect Of Solid Waste Management Rules, 2016 Are Illustrated Below:**

SL.NO	Responsibility of the District Committee	Plan of Action	Stake Holders responsible
1.	Collection Segregation & Treatment of solid waste	<p>I. To carry out 100% door to door collection with segregation at source.</p> <p>II. Quantification of generation of solid wastes (Biodegradable, non-biodegradable, inerts, etc.)</p> <p>III. Methodology of composting, Biomethanation, Waste to Energy, etc. to be adopted</p> <p>IV. Domestic hazardous waste such as discarded paint drums, used batteries, CFL bulbs, etc. to be collected separately and handed over to hazardous Waste Disposal facilities authorized by the ANPCB.</p>	<p>I. All Executive Officers (Panchayat Nicobar District).</p> <p>II. Project Officer, Integrated Tribal development Project Nicobar District.</p> <p>III. All Block Development Officers Nicobar District.</p>
2.	Issue of Authorisation under SWM Rules, 2016	Local bodies generating solid waste greater than 5 ton/day shall obtain Authorisation as per SWM Rules, 2016	<p>I. All Executive Officers (Panchayat Nicobar District).</p> <p>II. Project Officer, Integrated Tribal development Project Nicobar District.</p> <p>III. All Block Development Officers Nicobar District.</p>
3.	Air Quality Monitoring Water Quality Monitoring of dumpsites & Compost quality as per Schedule I&II of SWM Rules, 2016 at all Municipalities	<p>To carry out Air Quality Monitoring Water Quality Monitoring (ground water) &amp; Compost quality in and around processing facilities &amp; dumpsites as per Schedule I&amp;II of SWM Rules, 2016 at all villages.</p> <p>Periodicity of Water Quality Monitoring: Summer, Monsoon, Post-Monsoon.</p>	<p>I. All Executive Officers (Panchayat Nicobar District).</p> <p>II. Project Officer, Integrated Tribal development Project Nicobar District.</p> <p>III. All Block Development Officers Nicobar</p>

			District. IV. Assistant Directors Agriculture Nicobar District.
4.	Creating Awareness to the public at all the districts through Special Task Force.	Special Task Force shall periodically review once in two weeks on the status of creating awareness and also on the prevention of dumping of solid waste and discharge of sewage in water bodies, action against open burning of solid wastes, etc	I. All Executive Officers (Panchayat Nicobar District). II. Project Officer, Integrated Tribal development Project Nicobar District. III. All Block Development Officers Nicobar District.
		Awareness shall be carried out through Eco-clubs in Schools and NYK.	I. Education Officer Nicobar District. II. Chairmen Tribal Council.

### 3 . Bio-medical Waste Management

In Nicobar District biomedical waste generated from the government and disposed through the bio medical waste facility by Medical department.

The detailed guidelines to be followed in respect of Bio Medical Waste Management Rules, 2016 by the District Committee are given below:

SL.No	Responsibility of the District Committee/District Level Monitoring Committee	Plan of Action	Responsibilities
1.	Inventorisation of Occupiers and data on bio medical waste generation, treatment & disposal	<ul style="list-style-type: none"> <li>Number of bedded and non-bedded Government Health Care Facilities in the District</li> <li>Number of Blood Banks, Clinical labs in the Districts</li> </ul>	Medical Superintendent, Nicobar District  Medical Officers concerned Nicobar District

2.	Issue of Bio Medical Waste authorization under Bio Medical Waste Management Rules 2016 and issue of consent under Water (P&CP) Act, 1974 as amended and under Air (P&CP act 1981 as amended	<ul style="list-style-type: none"><li>• As and when inventorization is added.</li></ul>	A&N Pollution Control Commeetee.
3.	In each district. Promoting a full-fledged Common Bio Medical Waste Treatment Facilities within one year	<ul style="list-style-type: none"><li>• Set up of Common Bio Medical Waste Treatment Facilities (CBMWTFs) consisting of Incinerator having residence time of 2 second shredder with autoclaving facility, sanitary landfills, ash pit ect,.</li></ul>	Medical superintendent Nicobar District.  Block Development Officers Nicobar District  Project Officer, ITDP.
4.	Monitoring of Compliance under Bio Medical Waste Management Rules, 2016	<ul style="list-style-type: none"><li>• To verify the number of dedicated collection vehicles matching with the quantity of Bio Medical Waste quantity generation and duration of travel</li></ul>	superintendent Nicobar District.  Block Development Officers Nicobar District  Project Officer, ITDP.
		<ul style="list-style-type: none"><li>• To ensure all the Sub Health Centre of hospitals, nursing homes, clinics. Dispensaries veterinary institution, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical</li></ul>	

		<p>establishments, research or educational institution, health camps, Medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs are collecting and sending the Bio Medical Waste to common facility</p> <ul style="list-style-type: none"> <li>• Unauthorised deep burial to be prevented</li> </ul>	
5.	District Environmental Plans to be hosted in the Website	<ul style="list-style-type: none"> <li>• District Environmental plans of the District planning Committee Minutes of the Bio Monthly meeting shall be made available in the individual district Revenue Website under the name of District planning Committee for Environment Protection</li> </ul>	P.A to Deputy Commissioner Nicobar District.
6.	Monitoring of Fortnight Reports	<ul style="list-style-type: none"> <li>• Monitoring of Fortnight reports to be submitted to Chief Secretary every Month.</li> </ul>	Deputy Commissioner Nicobar District.

**4. Plastic Waste Management**

In Nicobar District, In Nicobar District there are 7 Revenue villages (3 Panchayat) and 52 Tribal villages (7 Tribal Council), the local bodies are directed to ensure that the plastic waste generated from the all the local bodies are to be segregated and recyclable plastic waste are sold to the

recyclers, low value plastic are utilized for road laying and the non-recyclable plastic waste disposed for landfill.

In order to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluters pay principle for the sustainability of the waste management system, MoEF&CC has notified Plastic Waste Management Rule, 2016 as amended.

These rules shall apply to every waste generator, local body, village Panchayat manufacturer, Importers and producers.

With respect to effective implementation of Plastic Waste management Rules, 2016 Hon'ble NGT had laid down several orders, of which, Hon'ble NGT in its order dated 12.03.2019 in Original Application No. 247/2017 among other things has directed all the States to prepare respective action plans for compliance of Rules and the same was submitted to the ANPCC.

Further, the A&N Administration, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 notified ban on manufacture, store, supply, transport, sale or distribute of use and throwaway plastics from 01.01.2019

The Action plan to be followed in respect plastic Waste Management Rule are given below,

SL.No	Responsibility of the District Committee	Plan of Action	Stake holders responsible
1.	Segregation and Quantification of Plastic Wastes	i). No. of material Recovery facilities established, quantity received and sent for beneficial uses. ii). Quantification of generation of plastic wastes	I. All Executive Officers (Panchayat Nicobar District). II. Project Officer, Integrated Tribal development Project Nicobar District. III. All Block Development Officers Nicobar District.

2.	Issue of Registration as per PWM Rules, 2016	<ul style="list-style-type: none"> <li>No of recycling units identified for Registration and issued with Registration and issued with Registration as on date is 5</li> <li>No of multi-layer plastic units identified for Registration and issued on date is nil.</li> </ul>	ANPCC
4.	Action regarding User & Throwing Plastic ban notification as per G.O (Ms). No.84 of E7F Dept. dated 25.06.2018	Zone wise surprise inspections will be carried out once in a month and if any banned use & throwaway plastic manufacturers found, directions for closure & disconnection of power supply will be effected	ANPCC
5.	Awareness creation	Awareness shall be carried out through Eco-clubs in Schools and NYK	Education Officer Block Development Officers Nicobar District

### **5. Construction & Demolition Waste Management**

In Nicobar district, Panchayat and Tribal Council are advised to ensure that the Construction and Demolition wastes are disposed in select suitable abandoned quarries and ensure the wastes are disposed without affecting the nearby Environment.

### **6. Rejuvenation of Polluted River Stretches**

In Nicobar District No polluted river stretches.

### **7. Industrial Pollution Control**

Nicobar District is only few small industries like coconut oil, coconut powder etc. no other industries in Nicobar District. The said small industries monitoring by the ANPCB regularly for disposal of Waste.

### 8. Conservation of Water Bodies

The Hon'ble National Green Tribunal Principal Bench, New Delhi in its order M.A. no 26/2019 in Original Application No. 325/2015 dated: 10.05.2019 has directed that "identification, Protection and Restoration of water bodies like Ponds, Tanks, lakes or any other inland water bodies ect., including water bodies having area less than 0.5 acre or more as recorded in the revenue record by the State/Union Territories". By the ground water will be recharged, harnessing of rain water, prevention of soil erosion and maintaining the micro climate will be achieved.

The Hon'ble NGT (PB) in its order directed the States to review the existing framework of restoration of all the water bodies by preparing an appropriate action plan as per the guidelines prescribed the CPCB. Such action plans shall be prepared within three months and furnished to the CPCB which in turn will examine all such plans and furnish its comments to the Hon'ble NGT(PB), New Delhi within two months thereafter. The Chief Secretaries of all the States/UTs in the course of undertaking monitoring exercise in pursuance of the order of this Tribunal in O.A No. 606/2018, Compliance of MSW Rules, 2016 may also include restoration of water bodies as one of the items.

In this regard a meeting was convened by the Chief Secretary, A&N Administration of with Head of the concerned departments and discussed about the restoration of all the water bodies (Lakes, Tanks, Ponds, in Andaman & Nicobar Islands. In the meeting the chief Secretary directed the departments governing/maintaining the water bodies to prepare an action plan indicating the number of water bodies available, number of water bodies already restored, number of bodies which are already in good condition and doesn't require any intervention at this stage and number of water bodies which require to be restored, the concerned departments were also asked to incorporate the action plan to complete the process of restoration of water bodies within a period of three years and submit to Municipal Administration and Water Supply Department. It is also suggested that departments can also explore the possibilities of mobilizing Public participation, CSR funds from reputed companies, NGO's in addition to their routine department schemes to complete restoration work as per the action plan.

The Chief Secretary also requested the Secretary, Public Works Department to prepare action plan and other Heads of the department to

send their action plan by 24.07.2019 to the Municipal Administration and Water Supply Department so that to consolidate and compile the report and the same will be furnish to the ANPCC.

The smallest Water Bodies available in Nicobar District for fresh water for the source of Pond, Well. The above said Pond and well created through excavation/digging in the ground.

The action plan for Restoration of Water Bodies in Nicobar District was reviewed and action plan send to Administration for onward submission to CPCB.

**General Action plan for Conservation of Water Bodies in Nicobar District:**

SL.No	Key Activities and Componiets	Responsible Department
1.	Collection of historical, Geographical and geological date for all the Water Bodies.	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District
2.	Collection of catchment and lead channel pollution data, sewage disposal contamination data, industrial effluent disposal data, solid waste , plastic waste,e-waste, hazardous waste and C & D waste disposal data for all the water bodies	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District
3.	Digital Mapping of all collected information	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District
4.	Declaring the Designated Best use of water bodies and ascertain the quality of water as per the standard	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers,

		Panchayat Nicobar District iii) Block Development Officers of Nicobar District
5.	Survey to identify the source of pollution and prepare long term preventive measures on Sewage Management, Industrial Effluent Management and Solid waste Management and other associated issues and in-situ facility availability for minimizing the pollution level	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District
6.	Deweeding, Desilting, protection of drainage basin, channels, stabilization of earthen bunds and preparing cost estimation.	
7.	Removal of encroachments and blockades, deciding on flood control measures and preparing cost estimation	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District iv) Tehsildars Nicobar District
8.	Good Governance, transparency and empowerment of stakeholders, deciding ownership of each water body, creating awareness and training programme for conservation, promoting public participation	i).Executive Engineers,APWD, Nicobar District ii) All Executive officers, Panchayat Nicobar District iii) Block Development Officers of Nicobar District iv) Tribal Council Nicobar District.

5

### **9. Prevention Illegal Sand Mining**

The Hon'ble National Green Tribunal (PB), New Delhi in order dated 08.04.2019 in O.A No. 673 of 2018 has mentioned in Para 15 (ix) that 'The force will also ensure that no illegal mining takes place in river beds of such polluted stretches.

The Government vide G.O (Ms). No 135 Industries (MMA.) Department dated 13.11.2009 has reconstituted District Level Task Forces and constituted Taluk Level Task Forces for prevention of illegal mining/transportation of minerals. Accordingly, the District Level Task Forces shall collect/review the information/cases/issues to the illegal mining/quarrying and to monitor the functions of the Taluk Level Forces. The District Level Task Force shall meet once in a month without fail to discuss the illegal quarrying/mining/transportation/damage caused to the environment and to send report to State Level Task Force.

The Taluk Level Task Force shall make frequent surprise checks in the mining/quarrying field and on vehicles transporting minerals so as to arrest illicit quarrying/mining/transportation of mineral by forming flying squads and submit its report to District Level Task Forces and it shall meet fortnightly.

In the event of illegal mining, the village administrative officer, Tehsildar, officer-in-charge of Department of Geology and Mining at District Level and the Police officer in-charge of the area shall be held responsible for not taking proper action against the offenders and the concerned Deputy Commissioner Nicobar District is requested to take Departmental action against them and send a report to Government.

### Sand sources in Nicobar District

The District Administration along with Revenue department and police department is taking stringent action to prevent illegal sand mining

**District Environmental Plan for preventing illegal and mining is given below:**

SL. No	Responsibly of the District Committee	Plan of Action	Responsible Department
1.	Preventing illegal sea shore sand mining	i). Identification of sea sand stretches where there are chances for illegal sand mining. ii). Frequent surprise checks in those sea stretches by the Tehsil Level Task Force and submit report to District Level Task Force fortnightly iii). District Level Task Force shall meet once in a month to discuss the illegal mining/transporting/damage caused to the environment and send report to the Administration.	<b><u>Tehsil Level Task Force</u></b> i). Tehsildar Concerned – Convenor ii). Revenue Inspector iii). Forest Officer (Forest Range Officer) vi) Village Patwari v) Sub Inspector of police vi). AE Concerned (APWD) <b><u>District Level Task Force</u></b> i). Deputy Commissioner Nicobar District- chairman ii). Superintendent of Police, Nicobar District iii) Sub-Divisional Magistrate/AC Concerned Nicobar District vi). AE Concerned APWD Nicobar District

  
**Assistant Commissioner (HQ)**  
**Car Nicobar**